

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

O.A. No. 1952/95

Dated :- 15-12-1995

Hon'ble Shri N.V. Krishnan, Acting Chairman

Hon'ble Smt. Lakshmi Swaminathan, Member (3)

Syed Ahmed Ali,
R/O C-103, Taj Enclave,
Geeta Colony, Delhi-31

... Applicant

(Present in person)

Vs.

1. Controller General of Accounts,
Ministry of Finance,
(Dept. of Expenditure)
Lok Nayak Bhawan, New Delhi.

2. Chief Controller of Accounts,
Ministry of External Affairs,
Akbar Bhawan, New Delhi

... Respondents

ORDER (ORAL)

(Hon'ble Sh. N.V. Krishnan, Acting Chairman)

We have heard him. On 17.10.1995, the
applicant submitted, with reference to/main grievance
relating to transfer from External Affairs Ministry
to the CBDT, that being a group 'C' employee, he is
not liable to such transfer. He was directed to
amend the application if necessary as well as to
produce necessary rules or departmental instructions
on this behalf. He has filed/MA. When we asked him to
point, the particular rule/instructions which says
that he is not liable to such transfer, the applicant
is unable to point out any such instructions/rule.
In the circumstances, the main prayer in the OA

is not maintainable as it is without any basis. The application is accordingly liable to be dismissed.

2. The applicant's other grievance is that

his representation has been rejected without assigning any reason. Transfer is purely an administrative matter. It confers no right on the applicant. He is not entitled to be informed of any reason.

3. In the circumstances, we find this

application has no merit and accordingly it is dismissed.

Lakshmi Swaminathan (Smt. Lakshmi Swaminathan) (N.V. Krishnan)
Member (J) Acting Chairman

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